

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No.2308/2020 in W.P.(C) No.1061/2020

(Arising out of impugned final judgment and order dated 17-09-2020  
in W.P.(C) No.1061/2020 passed by the Supreme Court Of India)

RAUF RAHIM

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.125072/2020-RECALLING THE COURTS ORDER  
IA No. 125072/2020 - RECALLING THE COURTS ORDER)

Date : 12-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RM.A. No.2308/2020

By this application the applicant-in-person has prayed for recall of the order dated 17.09.2020 by which order present writ petition being Writ Petition (C) No.1061/2020 alongwith Writ Petition(C) No.957/2020 was dismissed by following order:

"We are not inclined to entertain these petitions under Article 32 of the Constitution.

The writ petitions are accordingly dismissed. However, it shall be open for the affected parties to approach the High Court for filing writ petition under Article 226 of the Constitution.

Pending applications stand disposed of."

The applicant has filed this recall application stating certain facts including the circular dated 27.07.2020 issued by Bar Council of India. He submits that Bar Council of India by the said circular had issued advisory on the point of fee and there were several directions including advisory to Centers of Legal Education, for example, savings on electricity and maintenance of infrastructure which they would have had to bear during physical classes which is being saved now and to consider proportionally adjusting the same with the fee being charged. The grievance of Shri Rauf Rahim, applicant-in-person is that in spite of advisory dated 27.07.2020 even the institutions giving legal educations have not taken proper measures in spirit of the advisory which was issued by the Bar Council of India. He further submits that immediately after the order of this Court dated 17.09.2020 he has also written a letter to Bar Council of India on 18.09.2020 but no further steps have been taken by the Bar Council of India.

We have considered the submissions of applicant-in-person and perused the record.

The order dated 17.09.2020 has been passed in two writ petitions in which similar issues were raised. We do not find good ground to recall the said order. However, looking to the circular dated 27.07.2020 of the Bar Council of India, which has been placed on record, we give liberty to the applicant to approach the Bar

**Council of India with appropriate prayers to take such measures as may be deemed fit and proper by the Bar Council of India.**

**With the above observations, the miscellaneous application is disposed of.**

**(ARJUN BISHT)  
COURT MASTER (SH)**

**(RENU KAPOOR)  
BRANCH OFFICER**